

OA - 70/96

1/ 6.2.1996

Hon'ble Shri N. Sahu, Member (A)

Heard Shri R.C.Sinha, counsel for the applicant assisted ^{by} with Shri R. Sharma in OA-70 of 1996 along with the OA-68 of 1996 in which Heard Shri Ganesh Prasad Singh, counsel for the applicant and heard Shri Lalit Kishore, Additional Standing Counsel for the respondents in both the cases. Heard Shri B.N.Yadav, counsel for the State of Bihar in both the cases. Shri Lalit Kishore, counsel for the respondents Nos. 1 & 2 in both the cases submits that he did not ~~any~~ have enough time to prepare the case as briefs in both the cases have been handed over to him 2-3 days back. He prays for time. At his request the case is adjourned to 9.2.96 for admission along with another case.

Ansud
(N. Sahu)
Member (A)

SKS

2/20.2.1996

Hon'ble Mr. K.D.Saha, Member (A)

Heard the learned counsel for the parties. Shri Ganesh Prasad Singh, learned counsel appears for the applicant in O.A.-68/96, Shri R.Sharma, learned counsel appears for the applicant in O.A.-70/96 and Shri L.N.Das for the applicant in O.A.-80/96. Shri B.N.Yadav, learned counsel appears for the respondents State of Bihar. Also heard Shri Ram Chandra Jha, learned counsel who submits on behalf of the intervenors that he has filed an M.A. which should be listed and heard alongwith these applications.

2. Mr. Yadav, learned counsel for the State of Bihar submits that the select list for appointment of State Police Officers to the cadre of I.P.S. for the year 1995 has been duly approved by the U.P.S.C. and has been received by the State Government on 19.2.1996. Attention was also invited to the submissions made on behalf of the State of Bihar in para 5 of the ~~XXXXXX~~ written statement filed (in O.A.-68/96) wherein it is stated that "It is a fact that State Government have intimated to the U.P.S.C. that the Select Committee Meeting for 1996 may be convened any time in February, 1996 but no proposal has been submitted to the U.P.S.C. Since no proposal has been submitted to the U.P.S.C. the question does not arise to stay the convening of the meeting for 1996".

3. Against this background, the counsel for the parties, with consent prays for adjournment of the O.A.s. to 7.3.1996 to consider the question of admission and grant of interim relief.

4. In the conspectus of facts and circumstances as above, the matter is adjourned to 7.3.1996 and in the meantime, the respondents, State of Bihar shall act upon the Select List for the year 1995, as aforesaid, in accordance with relevant rules. The intervenors' application be also listed alongwith these O.A.s. on 7.3.1996.

5. O.A. -624/95, which is stated to be a similar case and stands admitted, be also listed on 7.3.1996.

6. Let a copy of this order be given to the learned counsel for the parties.

MPS.

(K. D. Saha)
Member (A)

3/19.03.96

Counsel for the applicant : Shri R.C.Sinha

Counsel for the State of : Shri B.N.Yadav.
Bihar - Respondent.

Shri R.C.Sinha, learned counsel for the applicant makes statement that the relief sought in the O.A. has already been granted to the applicant by the ^{the} ~~Supreme~~ Court. Hence, the O.A. has become infructuous. It is accordingly dismissed as withdrawn.

SKJ